

**Government of India
Ministry of Finance
Department of Revenue**

**LOK SABHA
UNSTARRED QUESTION NO. 6636
TO BE ANSWERED ON FRIDAY, 6th April, 2018**

**CHAITRA 16, 1940 (SAKA)
DELAY IN GETTING CUSTOMS CLEARANCE**

- 6636.** SHRI VENKATESH BABU T.G.: Will the Minister of FINANCE be pleased to state:
- (a) whether there is huge delay in getting customs clearance resulting in great difficulties to the general public, if so, the details thereof;
 - (b) whether the Government has any proposal to set up a high level Administrative Body at all seaports and airports to ensure expeditious customs clearance; and
 - (c) if so, the details thereof and the time by which the said body is likely to be set up?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SHIV PRATAP SHUKLA)

- (a) No. Delay in customs clearance, in general, resulting in great difficulty to the general public, has not been noticed. Central Board of Indirect Taxes and Customs is regularly conducting Dwell Time/Time Release studies. The studies have revealed that on an average not more than twenty-five percent of the total time for clearance of goods is taken by Customs. Rest of the time in clearance of goods is taken by other stakeholders such as importers, custodians, Partner Government Agencies, Customs Brokers, Terminal Operators etc.
- (b) No such proposal is under consideration in the Customs Wing of Central Board of Indirect Taxes and Customs. However, inter-ministerial Customs Clearance Facilitation Committee (CCFC) are functioning at seaports and aircargo complexes, with an objective to facilitate timely clearance of EXIM cargo at such ports.
- (c) Not applicable. In view of answer to question at (b) above.
